

FORMB
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
IBD UNIVERSAL PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	IBD UNIVERSAL PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	15.07.1999
3.	Authority under which corporate debtor is incorporated /registered	RoC-GWALIOR
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201MP1999PTC013634
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Kings Park, Near World Way School Bawadiya Kalan Bhopal MP-462001 New Regd. Office: TF-03, Block No-03, Plot No-7 Mahendra Business Square, Bawadiya Kalan Bhopal MP-462039
6.	Date of closure of Insolvency Resolution Process	22.05.2024
7.	Liquidation commencement date of Corporate Debtor	22.05.2024 (Order Received on 20.06.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Rajeev Khurana Registration No. : IBBI/IPA-001/IP-P-02760/2022-2023/14230
9.	Address and E-mail of the liquidator, as registered with the Board	Address: 26/63, West Patel Nagar, Central Delhi - 110008 Email Id: rk.rajeevkhurana@outlook.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 279, Gali No. 1, Chanderlok, Shahdara Delhi-110093 Email Id: ibduniversal21@gmail.com
11.	Last date for submission of claims	20.07.2024

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of liquidation of the **IBD UNIVERSAL PRIVATE LIMITED**. On **22.05.2024** (copy of order received on **20.06.2024**). The Hon'ble NCLT appointed the undersigned as Liquidator on **22.05.2024**.

The stakeholders of **IBD UNIVERSAL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **16.06.2024**, to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.


Rajeev Khurana
Liquidator of IBD UNIVERSAL PRIVATE LIMITED
IBBI/IPA-001/IP-P-02760/2022-2023/14230

Date: 24.06.2024
Place: New Delhi